

STATEMENT

	Jan. 67	Feb. 67
(a) (i) No. of telegrams sent by post.	98146	81705
(ii) No. of telegrams posted in original.	43440	37883
(iii) No. of telegrams transferred to local offices BY-HAND.	49432	44421
(b) (i) Total No. of man hours employed for the purpose.	2536 Hours	1962 Hours
(ii) Total expenditure involved in the shape of salary and overtime.	8,991.26	7,033.56
(c) Average output per official per hour in respect of:		
(i) Messages fully copied and posted	12.5	
(ii) Messages posted in original	75.0	
(iii) Messages transferred by hand after keeping skeleton copies	30.0	

Payment of Bonus Act, 1965

124. **Shri Indrajit Gupta:**
Shri K. N. Pandey:
Shri Vasudevan Nair:
Shri E. Umanath:
Shri Anrudhan:
Shri K. M. Abraham:
Shri V. Vishwanatha Monea.
Shri Jyotirmoy Basu:
Shri C. K. Chakrapani:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the bipartite Committee on bonus appointed by the Standing Labour Committee has concluded its work;

(b) if so, whether any agreement has been reached on the proposals for the amendment of the Bonus Act, 1965; and

(c) if not, the steps Government propose to take to amend the Bonus Act in the light of the proposals made by the workers' organisations?

The Minister of Labour and Rehabilitation (Shri Jaisukhlal Hathi): (a) Yes, Sir.

(b) No, Sir.

(c) The matter will be considered by the Standing Labour Committee at its next Session which is proposed to be held on 25th April, 1967.

Bharat Heavy Electricals, Ltd.

125. **Shri Indrajit Gupta:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the Hardwar Unit of the Bharat Heavy Electricals, Ltd. has not been implementing provisions of Certified Standing Orders; and

(b) whether the management recently signed an agreement with a Union, in contravention of the provisions of the Certified Standing Orders?

The Minister of Labour and Rehabilitation (Shri Jaisukhlal Hathi): (a) and (b). Enquiries are being made on the representations received. An answer will be placed on the Table of the House as soon as possible.

Revision of D.A. in Public Sector Units

126. **Shri Indrajit Gupta:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that D.A. revisions have been made in public sector units (except coal and steel) following such revisions for Central Government employees;

(b) whether any public sector unit has refused to revise the D.A. following the Gajendragadkar Commission Award on the grounds that it has im-

plemented the Wage Board recommendation on interim relief;

(c) whether it is a fact that in Bombay Engineering industry dearness allowances is being revised every month at the textile D.A. rates, even after being covered by the Wage Board; and

(d) whether public sector engineering workers are being unfairly discriminated in the matter of periodical D.A. revision?

The Minister of Labour and Rehabilitation (Shri Jaisukhlal Hathi): (a) to (d). Information is being collected and will be laid on the Table of the House when received.

Damage caused in the 7th November, 1966 Incident

127. Shri S. C. Samanta: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that owners of private property and cars which were burnt as a result of arson by the anti-cow slaughter processionists on the 7th November, 1966 have asked Government to compensate them for the loss of their property, including the claims which have been put forward by the Delhi Transport Undertaking;

(b) the total amount of the claims made so far and the decision taken by Government in this behalf; and

(c) whether any estimates have been made of the loss of the public property on that day and if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) 62 claims for the grant of *ex-gratia* assistance were received from the Central Government employees whose vehicles were damaged while parked inside or within the premises of the Government offices or buildings during the disturbances of 7th November, 1966. A total amount of Rs. 1,83,000 approximately has been sanctioned against these claims. Out of the 7 claims which were received by the Deputy Commissioner, Delhi,

the amount of claim was mentioned only in 4, and it totalled Rs. 5,090.75 only. Three of these claims were considered and rejected. The fourth case is under consideration. The claim made by the DTU is also under consideration.

(c) As a result of the incidents, 25 DTU buses, 4 postal vans and 45 Government vehicles were partially or completely damaged. The cost of damage to public vehicles has been assessed at Rs. 1,99,405.06. The cost of damage to public buildings has been assessed at Rs. 2,20,375.

Dissatisfaction among Government Employees

128. Shri C. C. Desai: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that there is a lot of dissatisfaction among the Central Government employees particularly at the level of Assistants, Upper Division Clerks and Lower Division Clerks regarding their promotion prospects;

(b) whether it is also a fact that such a situation has been reflected in a survey conducted recently (and reported in the Press) by some Government or private organisation; and

(c) if so, the remedial measures proposed to be taken in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (c). Representations have been received from Associations representing the categories of staff referred to about inadequate promotion prospects. They have been carefully considered by Government, but because of non-availability of vacancies in higher grades in adequate numbers due to economy measures, increase in the age of superannuation and other factors, it has not been found possible to do anything in the matter.

(b) No such survey was conducted by Government; nor are they aware of any survey conducted otherwise.